

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No.

CORAM:

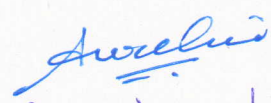
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.
M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. AURELIUS D'SILVA i/b PMM & Co. Adv for Rep no. 7 to 9	Advocate	 Noted for 27 th Sep ^r 2016

Order

C.P. No. 62/58,59,397-398/CLB/MAH/2014

1. Ld. Advocate from the side of the Respondent is present and informed that vide an order dated 19.08.2016 the matter is now listed for hearing on 27.09.2016, however, inadvertently listed for hearing in the cause-list for today.
2. It is correct that as per NCLT order-sheets-record ~~that~~ the matter is already listed ^{mes} for hearing on 27.09.2016.
3. The Registry is accordingly directed to correct the mistake.

sd/-

Dated: 17.09.23016

Shri M.K. Shrawat
Member (Judicial)